Inclusion of Govari Community in ST list

†4619. SHRI P. K. MAHESHWARI: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the reasons for not including 'Govari' Community of Maharashtra in the category of Scheduled Tribes;
- (b) whether any request has been received from the State Government for inclusion of Govari Community in the category of Scheduled Tribes; and
 - (c) the response of Government in this regard?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): (a) and (b) The Government of Maharashtra have not recommended the inclusion of the Govari Community in the list of Scheduled Tribes of that State, which is a prerequisite for consideration by the Government of India. Their earlier recommendations of 1979 was withdrawn in 1981.

(c) Does not arise.

Nomadic Tribes

†4620. SHRI ISAM SINGH: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the population of nomadic tribes in India alongwith the number of such tribes;
- (b) the criteria fixed by Government to give them the status of Indian citizens; and
- (c) whether Government would formulate any scheme so that these tribes get a permanent domicile certificate and also to ensure that these tribes do not fall outside the category of Indian citizenship?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): (a) The pupulation data is available only in respect of Scheduled Castes and Scheduled Tribes. The nomadic "tribes" have been categorized as Scheduled Castes, Other Backward Classes, Scheduled Tribes, etc. based on their socio-economic condition in the respective States/UTs.

(b) and (c) Under Section (3) of the Citizenship Act, 1955 a person born in India on or after the commencement of the Constitution on 26th January,

[†]Original notice of the question was received in Hindi.

1950 and before 1st July, 1987 shall be a citizen of India by birth. A person born in India on or after 1st July, 1987 and either of whose parents is a citizen of India shall be a citizen of India by birth. Further, migration from one State to another in India does not affect the citizenship of a person. They are entitled to benefits and concessions available under various schemes of the Government in accordance with their categorization as Scheduled Caste, Other Backward Classes and Scheduled Tribes as the case may be.

ADB credit for infrastructure facility in Gujarat

- 4621. SHRI AHMED PATEL: Will the Minister of UBRAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:
- (a) whether it is a fact that Asian Development Bank has provided credit for Urban and Environmental Infrastructure Facility Project in Gujarat and other parts of the country; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN): (a) and (b) There has not been any project with Asian Development Bank assistance in Gujarat.

As per available information, Asian Development Bank has provided credit for the following Urban and Environmental Infrastructure projects in the country:—

- (i) Karnataka Urban Infrastructure Development Project (Loan Amount-US \$ 80 million).
- (ii) Rajasthan Urban Infrastructure Development Project (Loan Amount-US \$ 250 million).
- (iii) Karnataka Urban Development and Coastal Environment Management Project (Loan Amount-US \$ 145 million).
- (iv) Urban and Environmental Infrastructure Facility Project (Loan Amount-US \$ 80 million).
- (v) Calcutta Environmental Improvement Project (Loan Amount-US \$ 220 million).